

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

OA 279 of 1997

Present : Hon'ble Mr. Sarweshwar Jha, Administrative Member  
Hon'ble Mr. M.K.Gupta, Judicial Member

S.P. Sengupta & Ors

- VS -

S.E.Railway

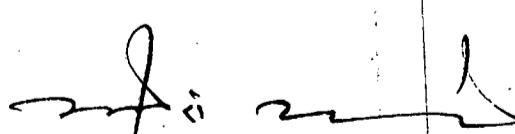
For the Applicants : Mr. B.C. Sinha, Counsel  
For the Respondents : Mr. K.C. Saha, Counsel

Date of Order : 20-09-2004

ORDER

MR. SARWESHWAR JHA, AM

Ld. Counsel for both the parties are present. At the very outset, the Ld. Counsel for the applicants has submitted that the reliefs as prayed for by the applicants have since been granted by the respondents. Therefore, he would not be pressing this O.A. Keeping in view the reliefs as prayed for by the applicants having already been granted by the respondents and <sup>that</sup> the same are not being pressed by the Ld. Counsel for the applicants, the O.A. stands dismissed as having become infructuous.

  
Member (J)

  
Member (A)

DKN